

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-1411/ND/2018

In the matter of :

AS Technosoft (P) Ltd

..PETITIONER

Vs.

Indianroots Shopping Ltd

..RESPONDENT

SECTION

Under Section 9 of IBC Code, 2016

Order delivered on 16.10.2018

Coram :

R. Varadharajan,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj

Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : -

For the Respondent/Corporate Debtor :

For the Intervener :

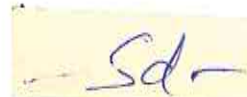
ORDER

Learned Counsel for the petitioner is present and seeks some time to file the Tracking report in relation to Section 8 notice upon the Corporate Debtor at its registered office in accordance with Rule 5 of IBBI (Application to Adjudicating Authority) Rules, 2016. Let the above compliance be done within a week from today.

Post the matter on 12.11.2018.



(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit